COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NOS. 529, 527 & 528 OF 2018 IN</u> DFR NO. 777 OF 2017

9th May, 2018 Dated:

Hon'ble Mr. Justice N.K. Patil, Judicial Member Present: Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

BEML Limited			 Appellant(s)
Vs. Karnataka Electricity Regulatory Commission & Ors.			 Respondent(s)
Counsel for the Appellant (s)	:	Mr. K. Gangadharan Mr. Yash Prakash Mr. Akshay Gupta Mr. Shakti Thakur	
Counsel for the Respondent(s)	:	-	

ORDER

The learned counsel, Mr. K. Gangadharan, appearing for the Appellant prays for four weeks time to enable him to file additional affidavit explaining the delay in filing the appeal.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file additional affidavit on IAs, being IA Nos. 529 of 2018 (Delay in re-filing the appeal) and 528 of 2018 (Delay in filing appeal) by 12.06.2018 after duly serving copy on the other side.

List this matter on <u>02.07.2018</u>, as requested.

(S.D. Dubey) **Technical Member** (Justice N.K. Patil) Judicial Member

tpd/vt